GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY RAJYA SABHA

UNSTARRED QUESTION NO. 2637

TO BE ANSWERED ON: 18-03-2021

REGULATION OF NON-PERSONAL DATA

2637 SHRI SUJEET KUMAR:

Will the Minister of Electronics and Information Technology be pleased to state?

- (a) whether Government will introduce a separate Bill for regulation of non-personal data, as recommended by the Committee of Experts on Non-Personal Data Governance Framework;
- (b) whether Government cover non-Personal data under the proposed Personal Data Protection Bill, 2019; and
- (c) whether Government is planning to institute a separate regulator for 'non-personal data' regulation, as recommended by the aforementioned Committee?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

- (a) and (c): As the Committee of Experts to deliberate on Data Governance Framework having Terms of Reference regarding Non-Personal Data has not submitted its report to the Government. Hence, questions do not arise.
- (b): The Personal Data Protection Bill, 2019 is under consideration of Joint Committee of Parliament.
